

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 2**  
**IA-3817/ND/2021**  
**(IB)-176/ND/2021**

**IN THE MATTER OF:**

Indiabulls Housing Finance Ltd.	...	Applicant
Vs.		
AmbienceCommercial Developers Pvt. Ltd.	...	Respondent

**Order under Section 7 of IBC**

**Order delivered on 06.09.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:Mr. Krishnendu Datta Sr. Adv, Ms. Anjali Anchayil, Ms. Avni Sharma, Adv.
For the Respondent	: Mr. Anush Raajan, Advocate for R-1

**ORDER**

**IA-3817/ND/2021:**

This is an application filed under Rule 11 by the Financial Creditor seeking to withdraw the application. Mr. Datta, Learned Sr. Counsel for the Applicant states that he has been instructed to apply for withdrawal. Mr. Datta, further states that the liberty may be given to initiate any proceedings as per law with respect to further default, if any, by the Corporate Debtor. As requested, liberty granted.

Application is **allowed**, thereby IB-176/ND/2021 stands **withdrawn and disposed of**.

**SD/-**

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**SD/-**

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**